

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 175/7/NCLT/AHM/2017

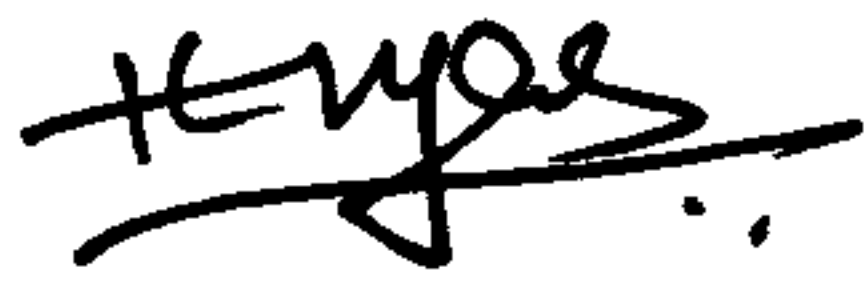
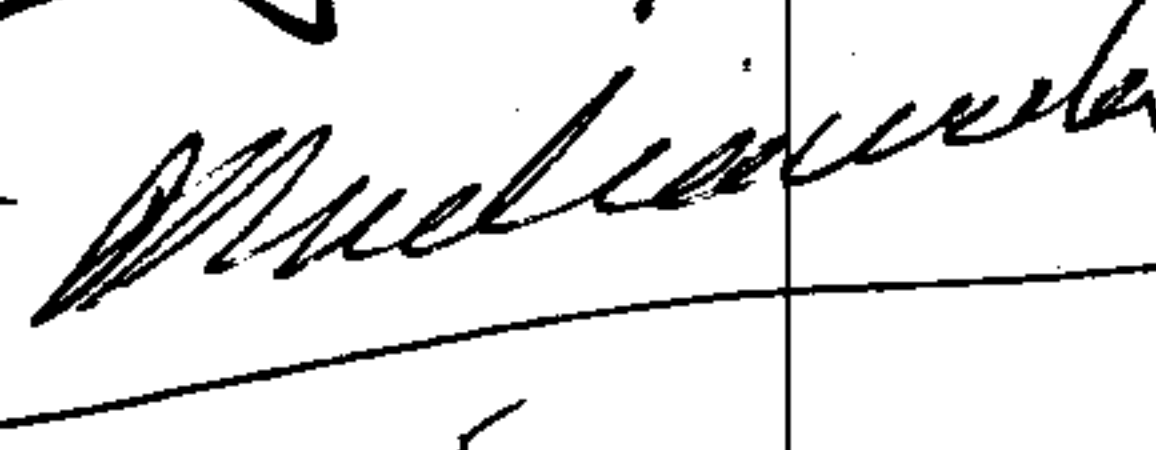
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017**

Name of the Company: India Business Grid.
V/s.
Edunova Eduational Research & Training Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Kunal J. Vyas	Advocate	Petitioner	
2.	PAVAN S. GODIAWALA	ADVOCATE	RESPONDENT	

ORDER

Learned Advocate Mr. Kunal Vyas i/b Nanavati Associates present for Financial Creditor/Petitioner. Learned Advocate Mr. Pavan Godiawala present for Respondent.

Learned Advocate Mr. Pavan Godiawala filed Vakalatnama for Respondent.

Respondent shall file its objections, if any, within one week serving a copy in advance to other side.

List the matter for objections of Respondent and for hearing before admission on 30.11.2017.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 21st day of November, 2017.